

ITEM NO.31

COURT NO.9

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 5941/2018

HARAVTAR SINGH ARORA

Appellant(s)

VERSUS

NAVNEET GUPTA & ORS.

Respondent(s)

(IA No.87128/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.87127/2018-STAY APPLICATION and IA
No.87130/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

Date : 13-07-2018 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MS. JUSTICE INDU MALHOTRA

For Appellant(s) Ms. Vibha Dutta Makhija, Sr. Adv.
Mr. D. K. Devesh, AOR
Ms. D. Geeta, Adv.
Ms. Namrata Mallik, Adv.
Mr. S.K. Roshan, Adv.
Mr. Hitesh Vats, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application seeking exemption from filing certified copy of
the impugned judgment is allowed.

Issue notice.

There shall be stay of the proceedings before the IRP in the
meantime.

(R. NATARAJAN)
COURT MASTER (SH)

(SAROJ KUMARI GAUR)
BRANCH OFFICER